Residential Schools for Tribal Students in Hill Areas of Assam

1964. SHRI PRAKANTA WARISA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government have formulated any proposal to establish residential schools for tribal students in hill areas in Assam, particularly in North Cachar Hills and Karbi Anglong Districts of Assam;
 - (b) if so, the full details thereof; and
- (c) if not, whether Government will consider a new proposal to establish the same in hill areas of Assam?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (c) The Government has not formulated any scheme to establish residential schools for tribal students exclusively in hill areas of Assam. However, the Ministry has been implementing Plan schemes of Establishment of Ashram Schools in Tribal Sub-Plan Areas and Grants-in-Aid to Voluntary Organisations all over the country including the State of Assam whereunder grants are released to implementing agencies for residential schools. Under the scheme of Ashram Schools, 50% grant is released to the State Government only for construction of Ashram Schools. Under the scheme of Grants-in-aid to Voluntary Organisations, 90% grant is released to the Non-Government Organisations for setting up and running of residential schools. During 1998-99, under the scheme of Ashram Schools, an amount of Rs. 25.20 lakhs has been released to State Government of Assam for construction of two Ashram Schools — one at Tamulpur in District Nalbari and the other at Gohpur in District Sonitpur. Under the scheme of Grants-in-Aid to Voluntary Organisations, no proposal has been received from any of voluntary organisation of the State for setting up of residentail schools.

Improvement of Sanitation Conditions in Metro Cities

1965. SHRI P. PRABHAKAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Supreme Court has expressed serious concern over the insanitary conditions in the metropolitan cities of Mumbai, Delhi, Calcutta, Chennai and Bangalore;
- (b) if so, the occasion on which such concern was expressed by the Supreme Court;